Sr. No. 04
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## HIGH COURT OF JAMMU AND KASHMIR **AT SRINAGAR** (Through Virtual Mode)

CM No. 2098/2020 in WP(C) No. 941/2020 CM No. 2099/2020

Masjid Committee Bakshipora & ors.

.... Petitioner/Applicant(s)

Through:-

Mr. Bhat Fayaz Ahmad, Advocate

V/s

Union Territory of J&K and ors.

.....Respondent(s)

## HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE Coram : ORDER

## <u>CM No. 2098/2020</u>

Applicants seek extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application stands disposed of.

## WP(C) No. 941/2020 & CM No. 2099/2020

Issue notice to the respondents.

List on 08.07.2020.

Meanwhile, respondents shall not proceed further with regard to fencing of the shamliat land, without following due process of law.

> (Sindhu Sharma) Judge

SRINAGAR 24.06.2020 Ram Murti